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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 486 of 2005

Allahabad this the 20th day of April, 2006

Hon'ble Mr. A.K. Bhatnagar, Member (J)

Sri Uday Shankar Singh a/a 50 years, Son of Late Ram Awadh Singh, R/o of Village and P.O. Gohani, District Mau (U.P.)

Applicant

By Advocate S/Shri R.K. Nigam/Upendra Nath

Versus

1. Union of India through General Manager, North Eastern Railway, Gorakhpur (U.P.).
2. Divisional Railway Manager, North Eastern Railway, Varanasi Division, Varanasi (U.P.).

Respondents

By Advocate Shri A.K. Gaur

ORDER (Oral)

By Hon'ble Mr. A.K. Bhatnagar, Member (J)

Counsel for the respondents submits that the departmental inquiry has been completed against the applicant on 16.06.2004 and inquiry report was served upon him on 25.06.2004, against which he submitted his reply on 12.07.2004. Thereafter, the disciplinary authority has passed the Order on 20.09.2005, compulsorily retiring the applicant from service w.e.f. 20.09.2005. It is further submitted by counsel for the respondents that now the O.A. has become infructuous. This fact has been stated in paragraph no.11 of the counter affidavit, supported by annexure C.A.-1.

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2. After hearing the counsel for the parties and on perusal of paragraph no.11 of the counter affidavit and annexure C.A.-1, I find that the O.A. has become infructuous. Accordingly, the O.A. is dismissed as having become infructuous.

✓
Member (J)

/M.M./